

Allocation of wheat, rice and imported edible oils from the Central Pool to States/U.Ts. for PDS are made on a month to month basis taking into account the stock position in the Central Pool, demand from various States, market availability, past off take etc. The allocations of these items are supplemental in nature and not intended to meet the entire demand of any State or U.T.

Levy Sugar : Allocation of levy sugar is not based on demand received from State Governments. Allocation is made on a uniform norm of 425 grams per capita monthly availability for the projected population as on 1.10.1986. On this basis the monthly levy sugar quota for Karnataka is 17,769 tons.

Kerosene The kerosene oil requirements of States/U.Ts. are assessed by allowing suitable growth over the allocations made in the corresponding period of the previous year. The year is divided into three blocks of 4 months each, namely, Winter Block (November to February), Summer Block (March to June) and Monsoon Block (July to October). Allocations are made blockwise.

Steps to Prohibit Child Labour in States

320. SHRIMATI GEETA MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether State Government have been asked to take concrete steps for prohibiting employment of Child Labour in occu-

pations where a ban has been imposed; and

(b) if so, the action taken by different State Governments so far?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN):

(a) Yes, Sir.

(b) Inspections are conducted by the enforcement authorities of the State Governments/Union Territory Administrations for detecting violations of the provisions of the Child Labour (Prohibition and Regulation) Act, 1986 and the Factories Act, 1948, and prosecutions launched against the employees concerned, wherever necessary. According to available information, 230 prosecutions under the Child Labour (Prohibition and Regulation) Act, 1986 and 1233 prosecutions under the Factories Act, 1948 have been launched during 1988-89.

Mahanadi-Chitrotpala Project

321. SHRI NAKUL NAYAK: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Mahanadi-Chitrotpala Project in Orissa has been included in the Eighth Five Year Plan;

(b) if so, the amount earmarked for that project;

(c) the amount allocated for that project so far; and

(d) the steps taken in the execution and development of that project?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). It is a VII Plan scheme spilling into VIII Plan. VIII Plan has not been finalised.